

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 241 of 2020

In the matter of:

Kamlesh Kalidas Shah

....Appellant

Vs.

Tube Investments of India Ltd. & Ors.

....Respondents

Present

For Appellant: Ms. Vandana Sharma Bhandari, Advocate.

For Respondents: None.

ORDER
(Virtual Mode)

04.01.2021: Heard Learned Counsel for the Appellant. Let the Notice be issued to the Respondents through speed post. Requisite along with process fee, if not filed, may be filed within three days from today. If the Appellant provides the e-mail ID of Respondent, let Notice be also issued through e-mail.

Let the matter be fixed on **5th February, 2021**.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

Sim/Kam